

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 102
(IB)-637(PB)/2019

IN THE MATTER OF:

Gyan Chand Yadav & Ors.

.... Petitioner

Vs.

AMB Infrabuild Pvt. Ltd. & anr.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Mr. Bharat Singh, Mr. Suraj Singh, Advs.

For the respondent

Mr. R.K Gupta, Adv.

Mr. Prashant Jain, Adv. for R-2.

ORDER

Reply is stated to have been filed and a copy thereof has been supplied to the counsel for the petitioner.

In the meanwhile, learned counsel for the respondent has placed on record a copy of the order dated 22.02.2019 passed by Hon'ble Supreme Court in Writ Petition (civil) No. 199 of 2019 filed by the Corporate Debtor wherein the proceedings have been stayed before us.

List on 15.05.2019.

sd/-

(M. M. KUMAR)
PRESIDENT

sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)